

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
02-05-2024 AT 10:30 AM**

CP No. 37/241/HDB/2022
u/s. 241 of Companies Act, 2013

IN THE MATTER OF:

Mr Douglas Raj & other

...Petitioner

AND

M/s. Telandrayal Educational Group Private
Limited & 2 Others

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Learned Counsel Ms Sarvani Desi Raju, for petitioner present through Video Conference.

Learned Counsel Mr D Vijaya Chandra, for respondent present physically.

Learned Counsel Ms Sarvani Desi Raju, present and stated that Vakalat on behalf of petitioner has been filed along with no objection form.

Heard the learned counsel for the petitioner in part. For continuation of submissions, matter adjourned to 13.06.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)